

SPM & AVH

1.3.91

(2)

Mr VR Ramachandran Nair for the applicant.

Mr Ajit Narayanan, ACGSC for respondents by proxy
(Mr Krishnakumar)

--

Heard the learned counsel for both the parties.
Admit.

Learned counsel for the respondents undertakes to file counter affidavit within 3 weeks by serving copy on the applicants who may file rejoinder, if any, within 1 week thereafter.

List for final hearing on 5.4.91.

Since the selection test is being held in May, 1991 the question of granting interim relief does not arise as the case is being listed for final hearing well before that date.

[Signature]
1.3.91

NVK & ND

Mr. VR Ramachandran Nair for applicant.
Mr. Ajit Narayanan. A case ~~for~~ for respondents by proxy

The respondents have not filed the reply yet. They seek more time. Call on 22.4.91 for final hearing if reply is filed before that time. If no reply is filed, list for I.R. on 22.4.91.

[Signature]
5/4/91

NVK & ND

Mr. V R Aramachandran Nair for the applicant

Mr. V. Ajith Narayanan, ACGSC for respondents

Respondents seek more time to file reply. In any case reply to be filed within one month with a copy to the counsel for the applicant who may file rejoinder if any within two weeks thereafter. List for final hearing on 24.6.91.

Copy of the order be given to counsel for respondent by hand.

[Signature]
22.4.91

14

no reply for
22/4/91

11

I.O. issued
on 24/4/91
27/4
mme

L

290

SPM & ND

Mr. V R Ramachandran Nair for the applicant

Mr. Ajith Narayanan for respondents

The learned counsel for the respondents seeks some time to file counter affidavit and undertakes to do so within four weeks with a copy to the learned counsel for the applicant who may file rejoinder if any within two weeks thereafter. List for final hearing on 13.8.91.

W. S. N.
24.6.91

13.3.91

SPM & ND

Mr. Ramachandran Nair for applicant.

Mr. Ajith Narayanan for respondents.

The learned counsel for the respondents wishes to file a counter affidavit. He may do so within four weeks with a copy to the learned counsel for the applicant who may file rejoinder if any within one week thereafter.

List for final hearing on 7.10.91.

W. S. N.
13.3.91

W. S. N.
amc for applicant.
mr V Ajith Narayanan for respondents

Respondents have not filed reply. They are given a last opportunity to file reply. Reply is to be filed within three weeks with a copy to learned counsel for applicant, who may file rejoinder, if any, within one week thereafter. Call on

12.11.91 for final hearing

W. S. N.
7/10/91

(10)

NVL AND

The learned counsel for the respondents submits that in the C.A.s listed from Sl. No. 13 to 32 in today's cause list which includes the present application they propose to file a common reply. For this they seek 3 weeks time. We grant 3 weeks time to file and two weeks for the applicant to file rejoinder, if any, thereafter on the receipt of the copy of the reply.

Let this case be listed for completion of pleadings before Registrar on 17/12/81.

12/11/81

Both sides present.

~~The learned counsel for the respondents submits that a~~

The learned counsel for respondents submits that a joint counter affidavit will be filed in all these cases within 3 weeks. The applicant for applicant may file rejoinder within one week. Call on 31.1.82.

17.12.81.

RE

None appears.

several

No counter has been filed despite opportunities. Accordingly list before the Bench for further directions on 2.3.82.

31.1.92.

27.2.92

SPMIAVN

Mr. Rajendran Nair / Mr. Ananth Kumar th. proxy
Mr. Sugunapalan through proxy / Mr. Ajith Narayanan

Heard. M.P. allowed. Counter affidavit mentioned therein will be relevant for this case also. Heard in part. List for further hearing on 28.2.92 (Adj).

27.2.92

23.2.92 (Counsel as above)

We have heard the arguments of the learned counsel for both the parties. In the interest of justice and considering that a vital question in all these cases are involved we have admitted all the applications and entered the delay if there has been in any one of them. In certain cases we are told that representations are not been filed. Considering that the issues involved are identical we need not delay the matters in this applications by going through the formality of requiring applicants to file a representation especially when identical applications are pending before us.

Accordingly the objection regarding non-submission of representation is also overruled.

AVN

JUDGMENT ON 1.3.92.

23.2.92

3
17.12.91

The learned counsel for the respondents submits that in the O.A.s listed from Sl. No. 14 to 39 in today's cause list which includes the present application they propose to file a common reply. For this they seek 3 weeks time. We grant 3 weeks time to file and two weeks for the applicant to file rejoinder, if any, thereafter on the receipt of the copy of the reply.

Let this case be listed for completion of pleadings before Registrar on 17/12/91.

[Signature]

12/11/91

RC

Both sides present.

~~The learned counsel for the respondents submits that a joint counter affidavit will be filed in all these cases within 3 weeks. The counsel for applicant may file rejoinder within one week. Cell on 31.1.92.~~

The counsel for respondents submits that a joint counter affidavit will be filed in all these cases within 3 weeks. The counsel for applicant may file rejoinder within one week. Cell on 31.1.92.

[Signature]
17.12.91.

RC

None appears.

several

No counter has been filed despite opportunities.

Accordingly list before the Bench for further directions on 2.3.92.

[Signature]
31.1.92.

04 290/91

27.2.92

SPM & AVH

Mr. Rajendran Nair / Mr. Rameshwar th. proxy
Mr. Sugunapalan through proxy / Mr. Ajith Narayanan

Heard. R.P. allowed. Counter affidavit
mentioned therein will be relevant for this case also.
Heard in part. List for further hearing on 28.2.92 (AM).


27.2.92

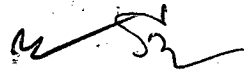
28.2.92 (Contd. as above)

We have heard the arguments of the learned
counsel for both the parties. In the interest of justice
and considering that a vital question in all these
cases are involved we have admitted all the applications
and condone the delay if there has been in any one
of them. In certain cases we are told that repre-
sentations are not been filed. Considering that the
issues involved are identical we need not delay the
matters in this applications by going through the
feasibility of requiring applicants to file a represe-
ntation especially when identical applications are
pending before us.

Accordingly the objection regarding non-
submission of representation is also overruled.

AVH

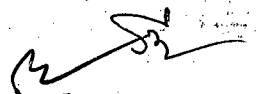
JUDGMENT ON 21.5.92.


22.4.92

21.4.92

SPM & AVH

Orders pronounced in open court


21.4.92